

77 of the Constitution, every Central Act is allocated to a Ministry of Department for its administration. The Ministry or Department in charge of administration of a particular Central Act is concerned with the processing of amendments to the Act for the purpose of removing any difficulties in the implementation of the Act, improvement in the law, changes as a result of decisions of courts, etc. After deciding on the proposals for amendments, the administrative Ministry would send the proposals to this Ministry for examining them from the legal and constitutional points of view and for the preparation of legislation to give effect to the proposals. This Ministry also has under its administrative charge a number of enactments and in relation to these enactments, if any amendments are required in view of the decisions of the High Courts or the Supreme Court, it will take action to make the amendments in such enactments.

In view of the above, it will not be possible for this Ministry to have a machinery to propose amendments to all the Central Acts as and when any amendments are suggested to those Acts by the High Courts or the Supreme Court.

**Central Public Sector Investment in Madhya Pradesh**

3696. SHRI PARASRAM BHAR-DWAJ : Will the Minister of INDUSTRY

be pleased to state :

(a) the total Central public sector investment in the State of Madhya Pradesh till date the annual turn-over of these undertakings, their profits and losses and their permanent and temporary employees ;

(b) the investment proposed to be made in the public sector by the Union Government in the State of Madhya Pradesh ; and

(c) whether any proposal for encouraging new public sector projects in Madhya Pradesh has been approved ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) The total investment of public sector units in the State of Madhya Pradesh represented by Gross Block as on 31-3-85 is Rs. 5396.12 crores and the total employment (including casual labourers) 2.85 lakhs.

The annual Gross turnover and profit/loss of the undertakings having registered offices in Madhya Pradesh are given below :

(Rs. in crores)			
S. No.	Name of the enterprise	Gross turnover 1984-85	Net profit (+)/ loss (—)
1.	NTC (MP) Ltd.	64.49	(—) 17.36
2.	National Newsprint & Paper Mills Ltd.	41.60	(+) 2.08

(b) and (c). An estimated amount of Rs. 2288.87 crores has been provided for Central Industrial and Mineral Projects (excluding Coal, Power and Petroleum) in Madhya Pradesh in the Seventh Five Year Plan. The above sum also includes the provision made for the new schemes such as Debottle-necking and integrated control systems etc. of Bhilai Steel Plant, NMDC's Fine Ore handling at Bailadila, Blue Dust Mining Project, Bailedila 14 (Phase II) etc.

#### Post Offices in Rajasthan

3697. SHRI BANWARI LAL BAIRWA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of post offices in Rajasthan ;

(b) the number of post offices in urban, semi-urban and rural areas ;

(c) the number of post offices functioning in the buildings owned by postal department in the States :

(d) the number of post offices in the State functioning in rented buildings ; and

(e) the number of post offices whose rent leases have become time barred or expired ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). As on 30-4-1986 there were 9616 post offices functioning in Rajasthan out of which 805 post offices were in urban/semi-urban areas and 8811 post offices in rural areas.

(c) and (d). Post Offices are functioning in the premises provided by the extra departmental postmasters themselves which is as per the rules of ED Postal System. Out of the departmental post offices 240 are functioning in buildings owned by the postal department and 1180 post offices are functioning in rented buildings.

(e) The number of rented post office buildings in respect of which the leases are not current is 548.

#### Coal Prices

3698. SHRI SANAT KUMAR MANDAL : Will the Minister of ENERGY be pleased to state :

(a) whether an increase in the prices of coal leads to inflation ;

(b) whether any steps are proposed to hold prices in the coal industry ; and

(c) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) An increase in the price of coal has an impact on the cost of operations of major consuming sectors like power, steel, cement and railways, and will affect the general price index if the consuming sectors cannot absorb the increase.

(b) and (c). Measures are already being taken by the coal companies to effect economy in the cost of production by increasing production and improving productivity. During the year 1986-87 Coal India Limited and its subsidiary companies will be taking concerted measures for cost reduction on various fronts like reduction in administrative expenses, control over recruitment, reduction in overtime payment and stores consumption costs, improvement in overburden removal, reduction in stock/inventories and reduction in amounts recoverable.

Measures are also being taken to take up large projects, particularly open cast ones, with high productivity so as to obtain a higher level of production with better control of costs.

#### Restructuring of Equity Pattern by Maruti Udyog Ltd.

3699. SHRI K.V. SHANKARA GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the plan of Maruti Udyog Limited to restructure its equity pattern